

COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 209 of 2017 &

IA No. 334 of 2017

Dated: 10th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Tata Power Delhi Distribution Limited

.... Appellant(s)

Vs.

Jhajjar Power Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Aniket Prasson
Mr. Abhishek Kumar
Mr. Saahil Kaul

Counsel for the Respondent(s) : Mr. Ramanuj Kumar
Mr. Manpreet Lamba for R-1

Mr. N. Sai Vinod for CERC

Mr. S. Venkatesh for R-2

ORDER

IA No. 334 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks a week's time to file rejoinder. Time to file rejoinder is extended till 18.08.2017 after serving copy on the other side.

List the matter on **14.09.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/tpd